

Bail Appl. No. 944/2020
FIR No. 436/16
PS : ODRS
U/s : 379/34 IPC
State Vs. Shikhar Bhardwaj

04.09.2020
At 10:50 AM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Sachin Sharma, Ld. Counsel for the applicant/ accused.
IO HC Ashwani Kumar, (No. D-169/Rly) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

TCR has been received and same has been perused.

Reply sent in by the IO has also been perused. Submissions heard.

It is stated by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in the present matter. It has been further submitted that the applicant/ accused has nothing to do with the alleged offence. It has been further submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is languishing in judicial custody since 06.08.2020. It has been further submitted that no fruitful purpose would be served by detaining the applicant/ accused in judicial custody. A prayer has been made for grant of bail to the applicant/ accused.

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FIR No. 436/16
PS : ODRS
State Vs. Shikhar Bhardwaj

Ld. APP for the state opposes the prayer for grant of bail to the applicant/ accused.

This Court has considered the rival submissions. The applicant/ accused is languishing in judicial custody since 06.08.2020. No purpose would be served by detaining the applicant/accused in custody. The trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicant/ accused **Shikhar Bhardwaj** is admitted to bail on furnishing a bail bond in a sum of Rs. 10,000/- with two sureties in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject to following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly. A copy of this order be sent/ transmitted to the concerned Jail Superintendent for necessary information and compliance. File be consigned to record room, as per rules.

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**FIR No. 436/16
PS : ODRS
State Vs. Shikhar Bhardwaj**

A copy of this order be uploaded on the official website of Delhi District
Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/04/09/2020(k)**

**Bail Appl. No. 954/2020
FIR No. 442/18
PS : Sarai Rohilla
U/s : 380/457 IPC
Salim Vs State**

04.09.2020

At 12:30 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

None for the applicant/ accused.

IO is not present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Ld. Counsel for the applicant/ accused could not join the Video Conferencing proceedings due to technical difficulty.

In these circumstances, matter stands adjourned for **11.09.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/04/09/2020(k)**

**Bail Appl. No. 941/2020
FIR No. 132/2020
PS : I.P. Estate
U/s : 376 IPC
Rajendra Singh Rawat Vs State**

**04.09.2020
At 12:20 PM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Manish Kaushik, Ld. Counsel for the applicant/ accused.
Complainant/ Victim is present.
IO SI Ashok Kumar, (No. D-1333, PS I.P. Estate) is present.
The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

At this stage, Complainant/ victim seeks sometime to engage a counsel. She is at liberty to do so. She has also been apprised about her right to free legal aid from DLSA. At request, be put up again on **07.09.2020** for arguments.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/04/09/2020(k)**

**Bail Appl. No. 880/2020
FIR No. 304/2020
PS : Karol Bagh
U/s : 386/392/397/506 IPC & 25/54/59 Arms Act
Keshav Kakkar Vs. State**

**04.09.2020
At 11:15 AM**

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

**Sh. Kanwar Udaibhan Sehrawat, Ld. Counsel for the
applicant/ accused.**

IO SI Baljinder Singh, PS Karol Bagh is present.

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld.
District & Sessions Judge (HQs), Delhi.

Oral submissions heard.

It was reported by the IO that the applicant/ accused has been
previously convicted in FIR no. 182/2011 PS Prasad Nagar.

Let the concerned file be summoned from Record Room for
05.09.2020. A copy of this order be sent to the Incharge, Record Room
concerned for necessary compliance.

At request, be put up again on **05.09.2020 at 2:00 pm.**

A copy of this order be uploaded on the official website of Delhi
District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/04/09/2020(k)**

**Bail Appl. No. 1070/2020
FIR No. 289/18
PS : Prasad Nagar
U/s : 308/341 IPC
State Vs. Pankaj Kumar**

**04.09.2020
At 11:20 AM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Virendra Singh, Ld. Counsel for the applicant/ accused.
IO is not present.
The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply has already been filed.

At the request of the Ld. Counsel for the applicant/ accused, be put up again on **11.09.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/04/09/2020(k)**

**Bail Appl. No. 1080/2020
FIR No. 160/2020
PS : I.P. Estate
U/s : 379 IPC
State Vs. Munna Sheikh**

**04.09.2020
At 11:25 AM**

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused for grant of bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Ms. Shalu Yadav, Ld. Counsel for the applicant/ accused.
IO HC Sanjay Kumar, (No. D-1149/C, PS I.P. Estate) is present.
The matter has been taken up through Video Conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has also been perused. Submissions heard.

It is stated by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in the present matter. It has been further submitted that the applicant/ accused has nothing to do with the alleged offence. It has been further submitted that the investigation is complete. It has been further submitted by the Ld. Counsel for the applicant/ accused that the applicant/accused is languishing in judicial custody since 10.08.2020. It has been further submitted that no fruitful purpose would be served by detaining the applicant/ accused in judicial custody. A prayer has been made for grant of bail

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FIR No. 160/2020
PS : I.P. Estate
State Vs. Munna Sheikh

to the applicant/ accused.

Ld. APP for the state opposes the prayer for grant of bail to the applicant/ accused.

This Court has considered the rival submissions. The investigation is complete. The applicant/ accused is languishing in judicial custody since 10.08.2020. The applicant/ accused is no longer required for the purpose of investigation. The trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicant/ accused **Munna Sheikh** is admitted to bail on furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject to following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

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: 3 :

FIR No. 160/2020
PS : I.P. Estate
State Vs. Munna Sheikh

The bail application stands disposed of accordingly. A copy of this order be sent/ transmitted to the concerned Jail Superintendent for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/04/09/2020(k)

**Bail Appl. No. 1078/2020
FIR No. Unknown
PS :Sarai Rohilla
U/s : Unknown
State Vs. Preeti**

**04.09.2020
At 12:05 PM**

Fresh first application U/s 438 CrPC has been moved on behalf of the applicant/ accused for directing the IO/ SHO to release the applicant on bail in the event of arrest. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Ritesh Bahri, Ld. Counsel for the applicant/ accused.
IO SI Vinod, (No. D-2722, PS Sarai Rohilla) is present.
The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Report filed by IO. Copy supplied.

At this stage, Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present application. Accordingly, the present bail application stands dismissed as withdrawn. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/04/09/2020(k)**

**Bail Appl. No. 1179/2020
FIR No. Unknown
PS : Sarai Rohilla
U/s : Unknown
State Vs. Rishab Koli**

**04.09.2020
At 12:05 PM**

Fresh first application U/s 438 CrPC has been moved on behalf of the applicant/ accused for directing the IO/ SHO to release the applicant on bail in the event of arrest. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Ritesh Bahri, Ld. Counsel for the applicant/ accused.
IO SI Vinod, (No. D-2722, PS Sarai Rohilla) is present.
The matter has been taken up through Video Conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Report filed by IO. Copy supplied

At this stage, Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present application. Accordingly, the present bail application stands dismissed as withdrawn. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/04/09/2020(k)**

**Bail Appl. No. 1177/2020
FIR No. 157/2020
PS : Darya Ganj
U/s : 420 IPC
State Vs. Kamal Goyal @ Chotu**

04.09.2020
At 11:55 AM

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused for grant of bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Surender Chaudhary, Ld. Counsel for the applicant/ accused.**

IO SI Sonal Raj, (No. D-5195, PS Darya Ganj) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Report filed by IO. Copy supplied

At this stage, Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present application. Accordingly, the present bail application stands dismissed as withdrawn. File be consigned to record room, as per rules. A copy of this order be given dasti to the Ld. Counsel for the applicant/ accused, as requested.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/04/09/2020(k)**

State Vs Pushkar Mittal

04.09.2020

At 02.30 P.M.

File is taken up today in pursuance to the letter No.F.10/SCJ-10/Rohini/AS(UT)/2020/2723 dated 31/08/2020 sent by the Jail Superintendent, Central Jail No. 10, Rohini, Delhi.

Present : None.

Today, the Ahlmad namely Sh. Ashish (Employee Code No. 12007) of concerned Court has reported that the present case pertains to the FIR bearing No. 363/2018, U/s 406/420/468/471/120B IPC, PS Prasad Nagar.

Heard. Perused.

In these circumstances, the concerned Jail Superintendent is directed to read the aforementioned FIR accordingly in order dated 12/06/2020.

A copy of this order be sent to the Jail Superintendent concerned for information.

File be consigned to the Record Room, as per rules.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/04.09.2020 (K)